

MR. SPEAKER: Please understand that it is 31st October, 1991 to 31st March, 1992

SHRI NIRMAL KANTI CHATTERJEE: That is all right. That is already over. This is an order relating to supplies to be made. That period has already passed.

MR. SPEAKER: I will go through the details and then I will come to the conclusion. I shall have to go through the papers.

SHRI NIRMAL KANTI CHATTERJEE: It refers to an earlier period.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): It is not a grammatical mistake. If there is a delay, then how much delay is there and whether it should have been laid at that time or to, all those facts I have to go into and then I will decide. I am allowing him to lay the papers on the Table of the House. As far as your point of order is concerned, I will give a ruling later.

Demands for Grants of the Ministry of Welfare for 1992-93

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): On behalf of Shri Sitaram Kesri: I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1992-93. [Placed in Library. See No. L.T.-1821/92]

Demands for Grants of the Ministry of Petroleum and Natural Gas for 1992-93

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1992-93. [Placed in Library. See No. L.T.-1822/92]

Demands for Grants of the Ministry of Coal for 1992-93

THE DEPUTY MINISTER IN THE

MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1992-93. [Placed in Library. See No. L.T.-1823/92]

15.13 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Reports of Study Groups I and II

[*English*]

SHRI K. PRADHANI (Nowrangpur): I beg to lay on the Table a copy each (Hindi and English versions) of the following reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Report on the Study Tour of Study Group I of the Committee on its visit to Visakhapatnam, Koraput, Bhubaneswar, Calcutta and Imphal during January, 1992.
- (2) Report on the Study Tour of Study Group II of the Committee on its visit to Indore, Bhopal, Bombay, Bangalore and Cochin during January, 1992.

15.13 1/2 hrs.

ELECTION TO COMMITTEE

Joint Committee on Offices of Profit

[*English*]

SHRI CHIRANJI LAL SHARMA (Karnal): I beg to move the following:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules

of Procedure and Conduct of Business in Lok Sabha, one member from among themselves, to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Mukul Wasnik resigned from the Committee,"

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule(3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves, to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Mukul Wasnik resigned from the Committee."

The motion was adopted

15.14 hrs.

MATTERS UNDER RULE 377

- (i) **Need to safeguard the interests of indigenous manufacturers of PVC item in view of Dunkel Policy**

[English]

DR. (SHRIMATI) PADMA (Nagapattinam): Sir, while considering the recommendations of Dunkel Policy for implementation, a sort of fear psychosis has been created in the industrial fields in the country, expressing that many indigenous manufacturers will be greatly affected and ultimately thrown out of the industrial scene. According to the Dunkel Policy the import duty that prevailed on many items which are also manufactured indigenously, should be continued but without considering the selling price of those items. For example, the selling price of PVC per tonne was about 1000 dollars in 1990 but at present the price of this particular item is only 450 dollars. In the same manner, in the

case of many other items of goods produced indigenously, the manufacturers have also been affected due to Dunkel policy. And because of steep price variation which is now prevailing for this particular item, many industries have already been closed down and if the trend continues, it is feared that many other industries will also be closed down. This will create unemployment problem in the country as also industrial break down not only among the indigenous PVC manufacturing units but also manufacturers of other items in the country.

I, therefore, request the hon. Commerce Minister to look into this matter and safeguard the interests of indigenous manufactures of PVC items.

- (ii) **Need to construct a fly-over at Jalna Commercial Centre, Jalna district, Maharashtra**

SHRI ANKUSHRAO RAOSAHEB TOPE (Jalna): Jalna is the commercial centre of Marathwada. All the new Administrative Complex including Collectorate, Police Headquarters, Zila Parishad and other District Headquarters are situated in Survey No. 488 which is on Ambad Road. One has to cross the railway line to reach this complex. As there is no flyover on railway line, all the vehicles going to the Administrative Complex have to stop every time for minimum 20 minutes whenever the train comes. Because of this lot of inconvenience is being felt by the general public and office-goers and their valuable time is also wasted. There is an urgent need for a flyover on the railway line.

I, therefore, request the Central Government to construct a flyover on the railway line at Jalna commercial centre at the earliest.

- (iii) **Need to increase the amount of Stipend/Scholarship granted to SC/ST Students**

SHRI PETER G. MARBANIANG (Shillong): The amount of stipend/scholarship granted to the students of SC and ST from